

Until further orders, the Liquidator will not sell or alienate or create third party interest of any of the property of the 'Corporate Debtor' for liquidation without prior approval of this Appellate Tribunal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc